

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

ORIGINAL APPLICATION NUMBER 559 OF 1996

ALLAHABAD, THIS THE 25TH DAY OF SEPTEMBER, 2003

HON'BLE MR.JUSTICE R.R.K. TRIVEDI, V.C.  
HON'BLE MR. D. R. TEWARI, MEMBER(A)Shri N. R. Khote aged about 48 years,  
son of Shri Bal Deo, resident of behind Sindhi  
Dharamshala House No.148, Govind Nagar, Kanpur.

.....Applicant

(By Advocate : Shri R. K. Pandey - Absent)

## V E R S U S

1. Union of India through Divisional Railways Manager, Central Railway, Jhansi.
2. Senior Divisional Operating Manager Central Railways, Jhansi.
3. Divisional Operating Manager(C) Central Railways, Jhansi.

.....Respondents

(By Advocate : Shri A.K. Gaur)

## O R D E R

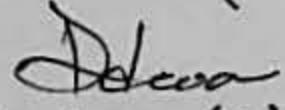
By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this O.A. filed under section 19 of Administrative Tribunals Act, 1985, the applicant has challenged the order dated 07.12.1994 by which disciplinary authority punished the applicant by withholding of increments from Rs.1600-1640/- in the scale of Rs.1200-2040/- which was due on 1st October 1996 for a period of 3 years. In appeal the appellate authority has

.....2/-

reduced the punishment withholding the increments for 2 years with cumulative effect.

2. The facts of the case are that applicant was serving as Guard in Central Railway. While working as Guard, on 25.04.1994 he refused to perform the shunting at Paman Railway Station. The Inquiry Officer was appointed, He found the charge against the applicant proved. The applicant submitted representation. However, the disciplinary authority found the charge proved and punished the applicant as stated above. The punishment has been reduced by the appellate authority, ~~consequently~~. In our opinion, the punishment awarded is commensurate and does not call for interference by this Tribunal. The O.A. has no merit and accordingly dismissed. No order as to costs.

  
Member (A)

  
Vice-Chairman

shukla/-